
(2020) 05 CHH CK 0037

Chhattisgarh High Court

Case No: Criminal Revision No. 390 Of 2020

Goukaran @ Dilharan

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

Date of Decision: May 7, 2020

Acts Referred:

- Indian Penal Code, 1860 - Section 323, 354, 456

Citation: (2020) 05 CHH CK 0037

Hon'ble Judges: Ram Prasanna Sharma, J

Bench: Single Bench

Advocate: Sudeep Verma, Kumar Sahu

Final Decision: Allowed

Judgement

@JUDGMENT-JUDGMENT

Heard on IA No.01/2020 for suspension of sentence and grant of bail to the applicant.

Learned counsel for the applicant submits that the applicant has been convicted by the trial Court under Sections 456, 354 and 323 of the Indian Penal

Code and sentenced him to undergo rigorous imprisonment for one year and to pay fine of Rs.500/-, RI for one year and to pay fine of Rs.500/- and

RI for three months and to pay fine of Rs.500/- respectively with default stipulations. Against the order of the trial Court the applicant has preferred

an appeal before Additional Sessions Judge, Bemetara. The appellate Court vide its order dated 03.3.2020 dismissed the appeal and affirmed the

judgment of the trial Court.

Learned counsel for the applicant submits that looking to the short sentence imposed on the applicant, he may be granted bail. On the other hand,

learned counsel for the State opposes the bail application.

On due consideration, looking to the short sentence imposed on the applicant, the bail application is allowed.

It is directed that execution of substantive jail sentence imposed on the applicant shall remain suspended during the pendency of this revision and he

shall be released on bail on his furnishing a personal bond in a sum of Rs.20,000/- with one surety in the like sum to the satisfaction of the trial Court.

List this case for final hearing in due course.